

(2020) 11 SEBI CK 0132

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 175 Of 2020, Appeal No. 204 Of 2020

Harsh Shah & Anr

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-11-2020

Acts Referred:

Citation : (2020) 11 SEBI CK 0132

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Rinku Valanju, Pratham Masurekar, Pradeep Sancheti, Anubhav Ghosh

Judgement

1. We have heard Ms. Rinku Valanju, the learned counsel for the appellants and Mr. Pradeep Sancheti, the learned senior counsel for the respondent

through video conference.

2. Order reserved. Written submissions may be filed within a week.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.